

KARNATAKA LOKAYUKTA

NO:UPLOK-2/DE/3/2019/ARE-9

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Date:10.2.2022

:: ENQUIRY REPORT ::**:: Present ::****(PUSHPAVATHI.V)**

**Additional Registrar of Enquiries -9
Karnataka Lokayukta,
Bengaluru**

Sub: Departmental Inquiry against (1) Smt. Kamala.V., Panchayath development officer, Arabikothanur Grama panchayath, Kolar Taluk, Kolar District and (2) Sri.M.Chandrappa, Executive Officer, Kolar Taluk Panchayath, Kolar District - reg.

Ref: 1. G.O.No.RDP 248 ViSeB 2018 dated: 27.12.2018

2.Nomination Order No: UPLOK-2/DE/3/2019/ARE-9 Bangalore dated:4.1.2019 of Hon'ble Upalokayukta-2

* * * * @ * * * *

This Departmental Inquiry is initiated against (1) Smt. Kamala.V., Panchayath development officer, Arabikothanur Grama panchayath, Kolar Taluk, Kolar District and (2) Sri.M.Chandrappa, Executive Officer, Kolar Taluk Panchayath, Kolar District (hereinafter referred to as the Delinquent Government Official for short "DGO").

2
11.2.2022

2. In pursuance of the Government Order cited above at reference No.1, Hon'ble Upalokayukta vide order dated 4.1.2019 cited above at reference No.2 has nominated Additional Registrar of Enquiries-9 (in short ARE-9) to frame Articles of charges and to conduct the inquiry against the aforesaid DGOs.

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGOs are as under :

ANNEXURE-I
CHARGE

ಆಸನೌ ಆದ ನೀವು -

1) ಕೋಲಾರ ತಾಲ್ಲೂಕು, ಅರಬಿಕೊತ್ತನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ಮಡೇರಹಳ್ಳಿ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಚರಂಡಿ ಮೇಲೆ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲು ನಿರ್ಮಿಸಿರುವುದರಿಂದ ಚರಂಡಿ ನೀರು ಹಾದು ಹೋಗಲು ತೊಂದರೆಯಾಗಿದೆ ಹಾಗೂ ಚರಂಡಿ ಕಾಮಗಾರಿ ಮಾಡಲು ಅಡಚಣೆ ಆಗಿರುವುದರಿಂದ, ಸದರಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ದಿನಾಂಕ:20/06/17 ಮತ್ತು 15/07/17ರಂದು ಆಸನೌ-1 ಆದ ನೀವು ಸದರಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರಿಗೆ ತಿಳುವಳಿಕೆ ಪತ್ರಗಳನ್ನು ಜಾರಿ ಮಾಡಿದ್ದೀರಿ. ಸದರಿಯವರು ಮೆಟ್ಟಿಲು ಮತ್ತು ಶೌಚಾಲಯವನ್ನು ತೆರವುಗೊಳಿಸದೇ ಇದ್ದ ಕಾರಣ, ದಿನಾಂಕ:28/08/17ರಂದು ಆಸನೌ-1 ಆದ ನೀವು ಅಂತಿಮ ನೋಟೀಸನ್ನು ನೀಡಿದ್ದೀರಿ. ಸದರಿ ನೋಟೀಸುಗಳನ್ನು ನೀಡುವ ಮೊದಲು ಆಸನೌ-1 ಆದ ನೀವು ದಿನಾಂಕ:09/01/17ರಂದು ಗ್ರಾಮಸ್ಥರ ಸಮಕ್ಷಮ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ,

11.2.17

ಚರಂಡಿಯಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ನೋಟೀಸುಗಳನ್ನು ನೀಡಿದರೂ ಸದರಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರು ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸದೇ ಇರುವುದು ಕಂಡು ಬಂದಿದೆ. ದಿನಾಂಕ:30/08/17ರಂದು ಆಸನೌ-1 ಆದ ನಿವು ಇನ್ನೊಂದು ಬಾರಿ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ, ಮಹಜರ್ ಕ್ರಮವನ್ನು ಜರುಗಿಸಿದ್ದೀರಿ. ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಕಾಯಿದೆ, ಕಲಂ 58 ಮತ್ತು 72ರನ್ವಯ ಯಾವುದೇ ಸಾರ್ವಜನಿಕ ಜಾಗದ ಅತಿಕ್ರಮಣವನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ವಹಿಸುವುದು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯ\ಕರ್ತವ್ಯ ಆಗಿದೆ. ಆಸನೌ-1 ಆದ ನೀವು ನೋಟೀಸ್‌ಗಳನ್ನು ನೀಡುವುದನ್ನು ಹೊರತುಪಡಿಸಿ, ಅಕ್ರಮವಾಗಿ ನಿರ್ಮಿಸಿದ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸಲು ಬೇರೆ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿಲ್ಲ.

2) ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಿರುವ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ, ಆ ಜಾಗದಲ್ಲಿ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಚರಂಡಿ ನಿರ್ಮಿಸಬೇಕೆಂದು ದೂರುದಾರರು ಆಸನೌ-2 ಆದ ನಿಮಗೂ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದರು ಸದರಿ ಅರ್ಜಿಯ ಮೇಲೆ ಆಸನೌ-2 ನೀವು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ ಮತ್ತು ಆಸನೌ-2 ಆದ ನೀವು ಆಸನೌ-1 ರವರ ಮೇಲಾಧಿಕಾರಿಯಾಗಿ ಸಾರ್ವಜನಿಕ ಜಾಗದಲ್ಲಾದ ಒತ್ತುವರಿಯ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿಲ್ಲ ಮತ್ತು ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ವಹಿಸಿಲ್ಲ.

3) ಆದ್ದರಿಂದ, ನೀವು ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಉಚಿತವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ದುರ್ನಡತೆಯಿಂದ ವರ್ತಿಸಿ ಕರ್ನಾಟಕ ನಾಗರಿಕ ಸೇವಾ ನಿಯಮಗಳು (ನಡತೆ) 1966 ನಿಯಮ 3(1) (i) ರಿಂದ (iii) ರಡಿಯಲ್ಲಿ ದುರ್ನಡತೆಯನ್ನೆಸಗಿದ್ದೀರಿ.

ANNEXURE - 2

STATEMENT OF IMPUTATIONS OF MISCONDUCT

ಕೋಲಾರ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕ್ ಮಾದೇರಹಳ್ಳಿ ಗ್ರಾಮ ಮತ್ತು ಅಂಚೆ ನಿವಾಸಿಯಾದ ಶ್ರೀ.ಪಿ.ಲೋಕೇಶಪ್ಪ ಬಿನ್ ಮುನಿಯಪ್ಪ ಉರುಫ್ ಪಿಚ್ಚಪ್ಪ (ಇನ್ನು

11.2.2019

ಮುಂದೆ “ದೂರುದಾರರು” ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಕೋಲಾರ ಜಿಲ್ಲೆ ಮತ್ತು ತಾಲ್ಲೂಕ್ 1) ಅರಬಿಕೊತ್ತನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯಾದ ಶ್ರೀಮತಿ.ವಿ.ಕಮಲಾ ಮತ್ತು 2) ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಯಾಗಿದ್ದ ಶ್ರೀ.ಎಂ.ಚಂದ್ರಪ್ಪ ರವರ ವಿರುದ್ಧ ಕರ್ತವ್ಯ ಲೋಪದ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ಕೋಲಾರ ತಾಲ್ಲೂಕ್ ವಕ್ಕಲೇರಿ ಹೋಬಳಿ ಮಾದೇರ ಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ದೂರುದಾರರ ಮನೆಯ ಪಕ್ಕದಲ್ಲಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕುವಪ್ಪ ಎಂಬುವವರು ಅಕ್ರಮವಾಗಿ ಸರ್ಕಾರಿ ಜಾಗ-ಚರಂಡಿಯಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ಕಟ್ಟಿದ ಬಗ್ಗೆ ಆಸನೌ ರವರುಗಳಿಗೆ ಸಲ್ಲಿಸಿದ ಅರ್ಜಿಯಲ್ಲಿ ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಂಡಿಲ್ಲವೆಂದು ಹೇಳಿದ್ದಾರೆ.

ದೂರಿನ ಮೇಲೆ ಆಸನೌ ರವರಿಂದ ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೇಳಲಾಗಿ, ಆಸನೌ-1 ರವರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ-

ದೂರು ಅರ್ಜಿಯ ಮೇರೆಗೆ ಸದರಿ ಗ್ರಾಮದಲ್ಲಿ ಸ್ಥಳ ಪರಿಶೀಲಿಸಲಾಗಿ, ಗ್ರಾಮದ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕುವಪ್ಪ ರವರು ಕಟ್ಟಿರುವ ಮೆಟ್ಟಿಲುಗಳನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಮೌಖಿಕವಾಗಿ ತಿಳಿಸಿ, ನಂತರದಲ್ಲಿ ಎರಡು ತಿಳುವಳಿಕೆ ಪತ್ರಗಳು ಮತ್ತು ಅಂತಿಮ ತಿಳುವಳಿಕೆ ಪತ್ರ ನೀಡಿದ್ದರೂ ಮೆಟ್ಟಿಲು ಮತ್ತು ಶೌಚಾಲಯವನ್ನು ತೆರವುಗೊಳಿಸದೇ ಇದ್ದಲ್ಲಿ, ತಾಲ್ಲೂಕ್ ಪಂಚಾಯತ್ ಕಾರ್ಯನಿರ್ವಾಹಣಾಧಿಕಾರಿಯವರ ಅನುಮತಿ ಪಡೆದು ಮೆಟ್ಟಿಲು ಮತ್ತು ಶೌಚಾಲಯವನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಳ್ಳುವುದಾಗಿ ಹೇಳಿದ್ದಾರೆ.

ಆಸನೌ-2 ರವರು ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿಲ್ಲ.

ದೂರಿಗೆ ಆಸನೌ-2 ರವರಿಂದ ವರದಿಯನ್ನು ಕೇಳಲಾಗಿ, ಸದರಿಯವರು ತಮ್ಮ ವರದಿಯಲ್ಲಿ -

11.2.2019

ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ದಿನಾಂಕ:24/10/17ರಂದು ಗ್ರಾಮದಲ್ಲಿ ಮಹಜರ್ ಮಾಡಿದ್ದು, ಸದರಿ ಗ್ರಾಮದ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರು ಚರಂಡಿಯ ಮೇಲೆ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲು ನಿರ್ಮಿಸಿರುವುದು ಸರಿಯಷ್ಟೆ. ಆದರೆ, ಸದರಿ ಸ್ಥಳವು ಸರ್ಕಾರಿ ಸ್ಥಳವಾಗಿಲ್ಲ ಎಂಬುದಾಗಿ ಗ್ರಾಮಸ್ಥರು ತಿಳಿಸಿದ್ದಾರೆ, ದೂರುದಾರರು ಮೃತಪಟ್ಟಿದ್ದಾರೆಂದು ಕೂಡ ಹೇಳಿದ್ದಾರೆ.

ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:

- 1) ಅರಬಿಕೊತ್ತನೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ಮಡೇರಹಳ್ಳಿ ಗ್ರಾಮದ ವಾಸಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರು ಕಾನೂನುಬಾಹಿರವಾಗಿ ಚರಂಡಿ ಮೇಲೆ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲು ನಿರ್ಮಿಸಿರುವುದರಿಂದ ಚರಂಡಿ ನೀರು ಹಾದು ಹೋಗಲು ತೊಂದರೆಯಾಗಿದೆ ಹಾಗೂ ಚರಂಡಿ ಕಾಮಗಾರಿ ಮಾಡಲು ಅಡಚಣೆ ಆಗಿರುವುದರಿಂದ, ಸದರಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ದಿನಾಂಕ:20/06/17 ಮತ್ತು 15/07/17ರಂದು ಆಸನೌ-1 ರವರು ಸದರಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರಿಗೆ ತಿಳುವಳಿಕೆ ಪತ್ರಗಳನ್ನು ಜಾರಿ ಮಾಡಿದ್ದಾರೆ. ಸದರಿಯವರು ಮೆಟ್ಟಿಲು ಮತ್ತು ಶೌಚಾಲಯವನ್ನು ತೆರವುಗೊಳಿಸದೇ ಇದ್ದ ಕಾರಣ, ದಿನಾಂಕ:28/08/17ರಂದು ಆಸನೌ-1 ರವರು ಅಂತಿಮ ನೋಟೀಸನ್ನು ನೀಡಿದ್ದಾರೆ. ಸದರಿ ನೋಟೀಸುಗಳನ್ನು ನೀಡುವ ಮೊದಲು ಆಸನೌ-1 ರವರು ದಿನಾಂಕ:09/01/17ರಂದು ಗ್ರಾಮಸ್ಥರ ಸಮಕ್ಷಮ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದಾಗ, ಚರಂಡಿಯಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ನಿರ್ಮಿಸಿರುವುದು ಕಂಡು ಬಂದಿದೆ. ನೋಟೀಸುಗಳನ್ನು ನೀಡಿದರೂ ಸದರಿ ಶ್ರೀ.ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಕೂವಪ್ಪ ರವರು ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸದೇ ಇರುವುದು ಕಂಡು ಬಂದಿದೆ. ದಿನಾಂಕ:30/08/17ರಂದು ಆಸನೌ-1 ರವರು ಇನ್ನೊಂದು ಬಾರಿ ಸ್ಥಳ

11.2.2017

ಪರಿಶೀಲನೆ ಮಾಡಿ, ಮಹಜರ್ ಕ್ರಮವನ್ನು ಜರುಗಿಸಿದ್ದಾರೆ. ಆದರೆ, ಚರಂಡಿಯ ಮೇಲೆ ನಿರ್ಮಾಣ ಮಾಡಿದ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸಲು ಅವರು ಕ್ರಮ ಜರುಗಿಸಿಲ್ಲ. ಸದರಿ ಸ್ಥಳ ಸರ್ಕಾರಿ ಜಾಗವಲ್ಲವೆಂದು ಆಸನೌ-1 ರವರು ವರದಿಯಲ್ಲಿ ಹೇಳಿದ್ದಾರೆ. ದಿನಾಂಕ:24/10/17ರಂದು ಆಸನೌ-1 ರವರು ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ ಮಹಜರಿನಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲು ನಿರ್ಮಿಸಿದ ಜಾಗ ಸರ್ಕಾರಿ ಜಾಗವಲ್ಲವೆಂದು ಹೇಳಿಲ್ಲ. ಸದರಿ ಚರಂಡಿಯಲ್ಲಿ ಕೊಳಚೆ ನೀರು ಹರಿದು ಹೋಗಲು ತೊಂದರೆಯಾಗುತ್ತಿದೆ ಮತ್ತು ಚರಂಡಿ ಕಾಮಗಾರಿ ಪ್ರಾರಂಭ ಮಾಡಲು ಅಡಚಣೆಯಾಗುತ್ತಿದೆಯೆಂದು ಸದರಿ ಸೂಚನಾ ಪತ್ರಗಳಲ್ಲಿ ಆಸನೌ-1 ರವರೇ ಹೇಳಿದ್ದಾರೆ. ಒಂದೊಮ್ಮೆ ಸಾರ್ವಜನಿಕ \ ಸರ್ಕಾರಿ ಚರಂಡಿ ಆಗದಿದ್ದಲ್ಲಿ ಆಸನೌ-1 ರವರು ದಿನಾಂಕ:20/06/17, 15/07/17 ಮತ್ತು 28/08/17ರಂದು ಒತ್ತುವರಿದಾರರಿಗೆ ಸೂಚನಾ ಪತ್ರಗಳನ್ನು ನೀಡುತ್ತಿರಲಿಲ್ಲ. ಕಾರಣ, ಸದರಿ ಚರಂಡಿ ಸಾರ್ವಜನಿಕ ಚರಂಡಿಯೆಂದು ಕಂಡು ಬಂದಿದೆ;

2) ಸರ್ಕಾರಿ ಜಾಗದಲ್ಲಿ ಕಟ್ಟಿರುವ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ತೆರವುಗೊಳಿಸಿ, ಆ ಜಾಗದಲ್ಲಿ ಸರಿಯಾದ ರೀತಿಯಲ್ಲಿ ಚರಂಡಿ ನಿರ್ಮಿಸಬೇಕೆಂದು ದೂರುದಾರರು ಆಸನೌ-2 ರವರಿಗೂ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿಗಳಲ್ಲಿ ಆಸನೌ-2 ರವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ, ದೂರಿಗೂ ಸಹ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸದೇ, "ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲು ನಿರ್ಮಿಸಿದ ಜಾಗ ಸರ್ಕಾರಿ ಜಾಗವಾಗಿರುವುದಿಲ್ಲ" ಎಂದು ಅಪೂರ್ಣ \ ಅಸ್ಪಷ್ಟ ಮಾಹಿತಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದಾರೆ;

3) ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಕಾಯಿದೆ, ಕಲಂ 58 ಮತ್ತು 72ರನ್ವಯ ಯಾವುದೇ ಸಾರ್ವಜನಿಕ ಜಾಗದ ಅತಿಕ್ರಮಣವನ್ನು ತೆರವುಗೊಳಿಸಲು ಕ್ರಮ ವಹಿಸುವುದು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನ ಕಾರ್ಯ\ಕರ್ತವ್ಯ ಆಗಿದೆ. ಆಸನೌ-1 ರವರು ನೋಟೀಸ್‌ಗಳನ್ನು

11.2.18

ನೀಡುವುದನ್ನು ಹೊರತುಪಡಿಸಿ, ಅಕ್ರಮವಾಗಿ ನಿರ್ಮಿಸಿದ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲನ್ನು ತೆರವುಗೊಳಿಸಲು ಬೇರೆ ಯಾವುದೇ ಕ್ರಮ ಜರುಗಿಸಿಲ್ಲ. ಆಸನೌ-2 ರವರು ಆಸನೌ-1 ರವರ ಮೇಲಾಧಿಕಾರಿಯಾಗಿ ಸಾರ್ವಜನಿಕ ಜಾಗದಲ್ಲಾದ ಒತ್ತುವರಿಯ ಬಗ್ಗೆ ಯಾವುದೇ ದಾಖಲೆಗಳನ್ನು ಪರಿಶೀಲಿಸಿಲ್ಲ ಮತ್ತು ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ವಹಿಸಿಲ್ಲ. ಆದ್ದರಿಂದ, ಆಸನೌ ರವರ ಕರ್ತವ್ಯ ಲೋಪ ಮೇಲ್ನೋಟಕ್ಕೆ ಸಾಬೀತಾಗಿದೆ.

ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಆಕ್ಷೇಪಣೆಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಆಸನೌ- ರವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಆಸನೌ-1 ಮತ್ತು 2 ರವರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠತೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಆಸನೌ ರವರು ಕರ್ತವ್ಯ ಪರಿಪಾಲನೆಯಲ್ಲಿ ನಿಷ್ಠೆಯನ್ನು ತೋರದೆ, ಕರ್ತವ್ಯಲೋಪವೆಸಗಿ, ದುರ್ವರ್ತನೆ ತೋರಿಸಿ, ಸಾರ್ವಜನಿಕ/ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತಿರುವುದರಿಂದ, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವೆ (ನಡತೆ) ನಿಯಮ 1966ರ ನಿಯಮ 3(i) ಮತ್ತು (iii) ರನ್ವಯ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿರುತ್ತಾರೆಂದು ಕಂಡುಬಂದಿದ್ದು, ಆಸನೌ ರವರ ವಿರುದ್ಧ ಶಿಸ್ತಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಹಾಗೂ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು 1957ರ ನಿಯಮ 14-ಎ ರಡಿಯಲ್ಲಿ ಆಸನೌ ರವರ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರು ಸರ್ಕಾರಕ್ಕೆ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿದ ಮೇರೆಗೆ ಸರ್ಕಾರವು ಮೇಲೆ ಉಲ್ಲೇಖಿಸಿದ ಆದೇಶದಲ್ಲಿ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸಲು ಅನುಮತಿ ನೀಡಿರುತ್ತದೆ. ಅದರಂತೆ, ಗೌರವಾನ್ವಿತ

11.2.2019

ಉಪಲೋಕಾಯುಕ್ತರವರು, ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-9 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ, ಈ ದೋಷಾರೋಪಣೆ.

5. The Article of charge was issued to the DGOs calling upon them to appear before this authority and to submit written statement.

6. The DGO appeared before this inquiry authority in pursuance to the service of the Article of charges. Plea of the DGOs have been recorded and they pleaded not guilty and claimed for holding inquiry. Thereafter, he submitted written statement.

7. DGO No.1 in her written statement, has admitted that she was working as Panchayath development officer in Arabikothanur Grama panchayath, Kolar Taluk and District during the period of allegation. She has also admitted that the complainant had filed a complaint before her with the allegation that Sri. Krishnappa S/o Kuvappa had constructed toilet and staircase on the public drainage in Maderahalli village and Post of Arabikothanur grama panchayath. But at one stretch, she has stated that she being the Panchayath development officer had no power to take steps to vacate the encroachment of government property and as per rules, after conducting spot mahazar she had submitted report to the Executive Officer, Kolar Taluk Panchayath. At another stretch, she has stated that her predecessor had issued construction licence and had also allotted funds from the Panchayath to construct toilet. She has further stated that the property which is said to be

11.2.2019

encroached by Sri. Krishnappa is not government property. She has further stated that at the time of extending road, Sri. Krishnappa had given his own land to the panchayath. She has further stated that she has not committed any misconduct as alleged. With these grounds of defense, she prays to drop the charges leveled against her.

8. DGO No.2 in his written statement has admitted that the complainant had filed a complaint before him to take steps to vacate staircase and toilet constructed by one Sri. Krishnappa S/o Kuvappa illegally on public drainage. He has also admitted that in the said complaint, the complainant had alleged that the Panchayath development officer i.e, DGO No. 1 has not taken steps to vacate illegal construction of staircase and toilet by Sri. Krishnappa on public drainage. He has stated that he had forwarded the said letter along with his office letter bearing No. ಕಾನಿಲ /ತಾ ಪಂಚಾಯ/ವಿಸಿಲಿ/12/2017-18 on 27.4.2017 to DGO No. 1 to take steps. He has further stated that, in the said letter, he had stated that Panchayath development officer of the said grama panchayath should conduct mahazar and submit report along with documents as per Rule 3(2) (1) of Karnataka Panchayath Raj ಅತ್ಯವರಿಗನ್ನು ತೆರವುಗೊಳಿಸುವ ನಿಯಮಗಳು 2011, but he had not received any such report from DGO No.1. He has further stated that he had not received any report or information from DGO No. 1 as stated by her before this authority under the letter dated: 1.9.2017. But he has stated that on 26.10.2017 he had received office letter bearing No. ಅತೋಗ್ರಾಪಂ.ದ 100/2017-18 along with the mahazar said to be conducted on 24.10.2017 from DGO No.1. He has

11.2.2017

further stated that in the said mahazar, it was stated that Sri.Krishnappa S/o Kuvappa had constructed toilet and staircase on drainage, but said property is not government property. So, he did not investigate the case further. He has further stated that DGO No. 1 had issued notices on 20.6.2017, 15.7.2017, and finally on 28.8.2017 to Sri.Krishnappa S/o Kuvappa referring the letter issued by DGO No. 2 dated: 27.4.2017. But copies of said notices have not been submitted to DGO No. 2 while issuing the said notices. He has further stated that DGO No.1 had not submitted the mahazar drawn in the presence of villagers on 9.1.2017, 30.8.2017, 4.10.2017 and 24.10.2017 to his office.

9. He has further stated that in view of the fact that the DGO No. 1 did not submit report in accordance with Law and in view of the fact submitted by DGO No.1 that the alleged encroachment portion is not a government property, he could not take steps to vacate the alleged encroachment made by Sri. Krishnappa S/o Kuvappa. With these grounds of defense he prays to drop the charges leveled against him

10. The disciplinary authority has examined the scrutiny officer Sri.Santhosh Kundar as PW.1. Sri. T.S.Gopinath as PW-2 and got marked documents as **Ex.P-1 to ExP-6.**

11. Thereafter, second oral statement of DGOs have been recorded. DGOs submitted that they have got their evidence. So, opportunity was provided to them to adduce evidence. Accordingly, DGO No.1 Smt. Kamala.V., Panchayath development officer, got examined herself as DW-

2
11.2.2022

1, similarly, DGO No. 2 Sri.M.Chandrappa, Executive Officer, got examined himself as DW-2, and got marked documents as **Ex.D-1 to Ex.D7.**

12. Heard submissions of Presenting Officer. The DGOs filed their written brief. Perused the entire records. The only point that arises for my consideration is:

**Whether the Disciplinary Authority proves
the charge framed against the DGOs ?**

My finding on the above point is in the **AFFIRMATIVE** for the following:

REASONS

13. There is no dispute that one Sri. Krishnappa S/o Kuvappa had constructed staircase and toilet on drainage in Maderahalli village and Post, Arabikothanur grama panchayath. The DGO No. 1 has taken a contention that the place where said Krishnappa S/o Kuvappa had constructed staircase and toilet is not a government property. But she has not placed any materials showing that the said disputed portion is not a government property. In fact during the cross examination she has admitted at page -8 para 16 as follows;

“ಕೃಷ್ಣಪ್ಪ ರವರ ಮನೆಯ ಮುಂದೆ ಹಾದು ಹೋಗಿರುವ ಚರಂಡಿ ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಗೆ ಸಂಬಂಧಪಟ್ಟಿದ್ದು ಎಂದರೆ ಸರಿ”

14. Further, at page -6 para 12 line -1 to 5 she has admitted as follows;

“ಕೋಲಾರ ತಾಲ್ಲೂಕು ಅರಬಿಕೊತ್ತನೂರು ಗ್ರಾಮ ಪಂಚಾಯ್ತಿಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಮಡೇರ ಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಪುವಪ್ಪ ಎಂಬುವವರು

11.2.2019

ಮನೆ ಕಟ್ಟಿದ್ದಾರೆ ಎಂದರೆ ಸರಿ. ಸದರಿ ಮನೆಗೆ ಹೊಂದಿಕೊಂಡು ಇರುವ ಸಾರ್ವಜನಿಕ ಚರಂಡಿಯ ಮೇಲೆ ಅವರು ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ಕಟ್ಟಿದ್ದರು ಎಂದರೆ ಸರಿ.”

15. This shows that Sri. Krishnappa S/o Kuvappa had constructed toilet and staircase on public drainage. Of course, DGO No.1 had taken a contention that it is not her jurisdiction to vacate encroachment of public property and only Executive Officer has got such powers. But, according to DGO No. 1 herself, the complainant had also filed a complaint before her in this regard that Sri. Krishnappa S/o Kuvappa had constructed toilet and staircase on public drainage. So it was her duty to report the same to Executive officer concerned. Of course, she submits that she had conducted mahazar on 24.10.2017, while conducting mahazar, she came to know that the disputed encroached portion was not a government property and she reported the same to the Executive Officer, Taluk Panchayath on 26.10.2017. Of course, Ex.D-5 shows that she had written a letter to the Executive Officer, Taluk Panchayath, Kolar, stating that she had conducted the mahazar on 24.10.2017, during mahazar she came to know that the disputed encroached portion was not a government property. The Executive Officer of Kolar taluk who is DGO No. 2 in this case admits that the DGO No.1 had written a letter along with mahazar dtd: 24.10.2017 on 26.10.2017. He has also admitted that in the said letter DGO No.1 had informed that the disputed encroached portion is not of government property. But the complaint of the complainant against DGO no.1 and 2 before this authority is

11.2.2019

dated: 6.7.2017. This clearly shows the alleged mahazar dtd: 24.10.2017 is subsequent to this complaint. This fact also shows that, the DGO No.1 has not reported about the allegation of the encroachment to the Executive officer before the complainant approached this authority. Further as said above, DGO No.1 admits that the alleged illegal construction is on public drainage and she has not produced any document showing the alleged encroached portion is not a government property. Here, DGO no.1 the Panchayath development officer herself admits that the drainage is public drainage. Further, presumption is also available that the drainages are government property unless contrary is proved. Here as said above, DGO no.1 though takes contention that the alleged encroached portion is not government property, has not proved the same, but admits that the drainage is of public. Here though DGO no.1 knew that alleged encroached portion was on public drainage, she has given report to Executive officer that the encroached portion was not government property. This shows dereliction of duty.

16. In addition, according to DGO No. 2, on 21.1.2017, he had forwarded the complaint of the complainant to DGO no.1 to take steps and to report, but the DGO No. 1 had not responded to his letter. Ex.D-3 letter dated: 21.1.2017 shows that, DGO No. 2 had forwarded the complaint of complainant to DGO no. 1 to take steps and to submit report. DGO No.1 does not say that she had not received this letter. She is silent about responding to this letter. This shows that in spite of Executive Officer forwarding the letter to DGO No. 1 to take steps and to report with regard to allegations of

L
11.2.2017

encroachment, she has not taken steps and not reported to Executive Officer. This clearly goes to show that the DGO No. 1 has committed dereliction of duty.

17. This apart, DGO No.1 in her cross examination at Page 6, line-6 to 17 has stated as follows;

“ಆ ರೀತಿ ಅವರು ಚರಂಡಿಯ ಮೇಲೆ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ಕಟ್ಟಿದ್ದರಿಂದ ಸದರಿ ಚರಂಡಿಯನ್ನು ಸ್ವಚ್ಛಗೊಳಿಸುವಾಗ ಮತ್ತು ಕಾಮಗಾರಿ ಮಾಡುವಾಗ ತೊಂದರೆಯಾಗುತ್ತಿತ್ತು ಎಂದರೆ ಸರಿ. ನಾನು ಸದರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಪಿ.ಡಿ.ಓ. ಆಗಿ ಕೆಲಸ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಸದರಿ ವಿಚಾರ ನನ್ನ ಗಮನಕ್ಕೆ ಬಂದಾಗ ದಿ:9/1/2017 ರಂದು ಗ್ರಾಮಸ್ಥರ ಸಮಕ್ಷಮ ಸ್ಥಳ ಪರಿಶೀಲನೆ ನಡೆಸಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ. ಪರಿಶೀಲನೆ ಕಾಲಕ್ಕೆ ಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಪೂವಪ್ಪ ರವರು ಸಾರ್ವಜನಿಕ ಚರಂಡಿಯ ಮೇಲೆ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ನಿರ್ಮಾಣ ಮಾಡಿರುವುದು ಕಂಡುಬಂದಿರುತ್ತದೆ. ಸದರಿ ವಿಚಾರ ಗಮನಕ್ಕೆ ಬಂದ ನಂತರ ದಿ:30/6/2017 & 15/7/2017 ರಂದು ಸದರಿ ಕೃಷ್ಣಪ್ಪ ರವರಿಗೆ ನೋಟೀಸ್ ಕೊಟ್ಟು ಅನಧಿಕೃತವಾಗಿ ಕಟ್ಟಿರುವ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ತೆರವುಗೊಳಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ. ಸದರಿ ನೋಟೀಸನ್ನು ಕೊಟ್ಟಾಗ್ಯೂ ಸಹ ಅವರು ಅನಧಿಕೃತ ಶೌಚಾಲಯ ಮತ್ತು ಮೆಟ್ಟಿಲುಗಳನ್ನು ತೆರವುಗೊಳಿಸಿರಲಿಲ್ಲ ಎಂದರೆ ಸರಿ. ದಿ:28/8/2017 ರಂದು ಅಂತಿಮ ನೋಟೀಸನ್ನು ಸಹ ನಾನು ನೀಡಿದ್ದೆ ಎಂದರೆ ಸರಿ. ನಂತರವೂ ಸಹ ಅವರು ಸದರಿ ವಿವಾದಿತ ಕಟ್ಟಡದ ಭಾಗಗಳನ್ನು ತೆರವುಗೊಳಿಸಿಲ್ಲ ಎಂದರೆ ಸರಿ. ನಂತರ ನಾನು ದಿ:30/8/2017ರಂದು ಮತ್ತೊಮ್ಮೆ ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಮಹಜರ್ ಕ್ರಮ ಜರುಗಿಸಿದ್ದೇನೆ ಎಂದರೆ ಸರಿ.”

18. This shows that DGO No.1 has issued notices, conducted mahazar, and in spite of it, Sri. Krishnappa had not vacated the encroached portion. Of course, she had

11.2.2019

written letter to this authority and DGO No. 2 that the encroached portion is not government property. But as said above, she has not produced any materials before this authority showing that the encroached portion is not a government property and she has also admitted as stated above that the drainage on which the illegal construction is made belongs to government. When such being the case, the act of DGO No. 1 reporting that the alleged encroached portion is not a government property is not proper. This shows she has committed grave dereliction of duty and misconduct.

19. Further of course, the DGO No. 1, during her chief examination, has stated that Sri. Krishnappa S/o Kuvappa has later removed the encroachment. She has also produced photographs in this regard at Ex.D-2. But these are subsequent to complaint filed before this authority and hence cannot be taken into consideration while deciding the dereliction committed by DGO No.1.

20. Coming to the responsibility of DGO No. 2, of course, he had written a letter on the complaint of the complainant to the Panchayath development officer to inspect the spot, to conduct mahazar and to report as per Ex.D-3. But said letter is dated: 21.1.2017. The report of DGO No. 1 that the disputed portion of encroachment is not government property is dated: 26.10.2017 as per Ex.D-5. This show DGO No. 2 has not taken steps after forwarding the complaint to the DGO No. 1 from 21.1.2017 till she filed her report on 26.10.2017. This show the DGO no. 2 has not taken steps

2
11.2.2022

for more than 10 months with regard to allegations of the complainant.

21. DGO no.2 has also taken a contention that, since DGO no.1 had reported that the alleged encroached portion is government property, he did not take steps. Of course, DGO no.1 admits that she had reported to DGO no.2 that the alleged encroached portion was not government property. But, the allegation is that Sri. Krishnappa S/o Kuvappa had constructed toilet and staircase on public drainage. This fact itself goes to show that the alleged portion of encroachment is not private property. But the DGO No. 2 blindly relying on the report of DGO No.1 that the encroached portion is not government property, has kept quite without taking further steps. This way, he has also committed dereliction of duty.

22. Thus, overall examination of the evidence on record shows that the disciplinary authority has established the charge leveled against DGO No.1 and 2. Hence I proceed to record the following:-

FINDINGS

23. The Disciplinary Authority has proved the charges leveled against DGOs No.1 and 2. Hence, this report is submitted to Hon'ble Upalokayukta for further action.

24. Date of retirement of DGO No.1 is 31.5.2043 and DGO No. 2 is 31.10.2041.

Pushpa V 11.2.2021
(PUSHPAVATHI.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta, Bengaluru.

i) List of witnesses examined on behalf of Disciplinary Authority.

PW.1	Sri.Santhosh S. Kudar, the then DRE-4 Karnataka Lokayukta Bengaluru Original
------	---

ii) List of Documents marked on behalf of Disciplinary Authority.

Ex.P1	Ex.P-1 is the detailed complaint dated: 10.7.2017 submitted by complainant Sri. Lokesh
Ex.P 2 and 3	Ex.P-2 and 3 are the complaint in form No. 1 and 2 submitted by complainant Sri. Lokesh
Ex.P-4	Ex.P-4 is the letter dtd: 20.6.2017 from Panchayath development officer Araikothanur grama panchayath Kolar to Sri.Krishnappa S/o Kuvappa and other documents submitted along with complaint.
Ex.P-5	Ex.P-5 is the comments dated: 1.9.2017 and documents of DGO No. 1
Ex.P 6	Ex.p-6 is the comments dated: 22.1.2018 and documents of DGO No. 2

iii) List of witnesses examined on behalf of DGO.

DW-1	DGO No. 1 Smt. Kamala.V., Panchayath development officer, Arabikothanur Grama panchayath, Kolar Taluk, Kolar District original
DW-2	DGO No. 2 Sri.M.Chandrappa, Executive Officer, Kolar Taluk Panchayath, Kolar District original

iv) List of documents marked on behalf of DGO

Ex.D-1	Ex.D-1 is the beneficiaries list for the year 2012-13
--------	---

11.2.2022

Ex.D-2	Ex.D-2 are the 15 photographs
Ex.D-3	Ex.D-3 is the memorandum dtd: 21.1.2017 of EO, Taluk panchayath Kolar to Panchayath development officer Arabikothanur Grama panchayath, Kolar Taluk, Kolar District
Ex.D-4	Ex.D-4 is the letter dated: 1.9.2017 from Panchayath development officer Arabikothanur Grama panchayath, Kolar Taluk, Kolar District to EO, Taluk panchayath Kolar
Ex.D-5	Ex.D-5 is the letter dated: 26.10.2017 from Panchayath development officer Arabikothanur Grama panchayath, Kolar Taluk, Kolar District to CEO, Taluk panchayath Kolar
Ex.D-6	Ex.D-6 is the mahazar
Ex.D-7	Ex.D-7 is the letter dtd: 27.4.2017 from EO, Taluk panchayath Kolar to Panchayath development officer Arabikothanur Grama panchayath, Kolar Taluk, Kolar District

Puegi, V M. 2. 2019
(PUSHPAVATHI.V)

Additional Registrar Enquiries-9
Karnataka Lokayukta,
Bengaluru.



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE/3/2019/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 17.02.2022.

RECOMMENDATION

Sub:- Departmental inquiry against (1) Smt.Kamala.V.,
Panchayath Development Officer, Arabikothanur
Grama Panchayath, Kolar Taluk and (2) Shri
M.Chandrappa, Executive Officer, Kolar Taluk and
District - reg.

Ref:- 1) Government Order No.RDP 248 VSB 2018
dated 27.12.2018.

2) Nomination order No. UPLOK-2/DE/3/2019
dated 04.01.2019 of Upalokayukta, State of
Karnataka.

3) Inquiry report dated 10.02.2022 of
Additional Registrar of Enquiries-9, Karnataka
Lokayukta, Bengaluru.

~~~~~

The Government by its order dated 27.12.2018 initiated the  
disciplinary proceedings against (1) Smt.Kamala.V.,  
Panchayath Development Officer, Arabikothanur Grama  
Panchayath, Kolar Taluk and (2) Shri M.Chandrappa, Executive  
Officer, Kolar Taluk, [hereinafter referred to as Delinquent

Government Officials, for short as 'DGOs 1 and 2' respectively] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE/3/2019 dated 04.01.2019 nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGOs for the alleged charge of misconduct, said to have been committed by them.

3. The DGOs were tried for the charge of not taking action against the construction of toilet and staircase made on drainage by one Krishnappa Bin Koovappa except issuing notice and thereby committed misconduct.

4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO-1 Smt.Kamala.V., and DGO 2 Shri M.Chandrappa, is ' proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer.

6. As per the First Oral Statement of DGOs furnished by the Enquiry Officer,

i) DGO 1 Smt.Kamala.V., is due to retire from service on 31.05.2043; and

ii) DGO 2 Sri 2 Shri M.Chandrappa, is due to retire from service on 31.10.2041.

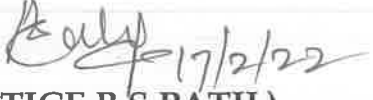
7. Having regard to the nature of charge '*proved*' against the DGOs and considering the totality of circumstances, it is hereby recommended to the Government;

i) to impose penalty of 'withholding two annual increments payable to DGO.1 Smt.Kamala.V, with cumulative effect; and

(2) to impose penalty of 'withholding two annual increments payable to DGO Sri M.Chandrappa, without cumulative effect'.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE B.S.PATIL)  
Upalokayukta-2,  
State of Karnataka.